

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 03/TT/2020

Date:18.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for trueing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Nellore-Gooty 400kV D/C (Quad) line with associated bay extension at Nellore &Gooty Sub-station under Transmission System associated with SRSS XVIII-A (Formerly KUMPP Part A)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020:-

2014-19period

- a. Justification for increase in PLCC cost from 46.62 lakh (as approved in order dated 15.2.2016 in Petition No. 480/TT/2014) to 102.39 lakh in the instant petition.
- b. Break-up of the balance and retention payments made.
- c. Confirmation that no previously undischarged liability are pending other than claimed in the instant petition.
- d. Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

2019-24period

- e. Confirmation whether any previously recognized liabilities remain to be discharged for 2019-24 period, since no add-cap has been claimed for this period

Forms

- f. Form-13 (Break up of Initial Spares)
 - g. Flow of liabilities statement as per enclosed Annexure-I(B).
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

